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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-06/3236 /2024/A

From :- Shri Utpal Rajkhowa
Registrar (Vigilance)
Gauhati High Court
Guwahati

To,
The Registrar,
Gauhati High Court,
Itanagar Permanent Bench, Yupia,

Dated Guwahati, the 27th March, 2024

Ref:- Letter No. HC (IB)-VIG/01/2024, dated 05.02.2024

Sir,

With reference to the above, I am to inform you that

1. **Shri Tageng Padoh**, District & Sessions Judge, Pasighat, East Siang has mentioned wrong block period as 2017-2021 by which he intends to avail LTC. The current block period to avail LTC is 2022-2025 and the previous block period is 2018-2021.
2. As per the existing LTC rule, a Judicial Officer can avail LTC within a particular block of two years or four years may avail of the same within the first year of the next block of two years or four years. Hence, Shri Padoh is not eligible to avail LTC by way of carry forward the previous block period.
3. Shri Padoh has not clearly mentioned the places from where he will be starting his journey and to where by availing LTC. He has to intimate the specific one place of visit for the block year 2022-2025, with reference to the existing rule of the shortest possible route between head office and the declared place. Various routes of visit are not permissible as per the existing LTC rules.

Shri Padoh may be informed accordingly.

Thanking you,

Yours faithfully,

Sd/-

REGISTRAR (VIGILANCE)

Memo No. HC.VII-06/3237-3238 /2024/A. Dated 27th March, 2024

Copy to:-

1. **Shri Tageng Padoh**, District & Sessions Judge, Pasighat, East Siang district, Arunachal Pradesh to information, with reference to his letter dated 02.02.2024.
- ✓ 2. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

19/3/24
21/3/24
REGISTRAR (VIGILANCE)

19/3/24
22/03/24